



2026:AHC:31329-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3461 of 2025

Biri Singh

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	: Raj Kishor Mishra
Counsel for Respondent(s)	: Rishabh Agarwal, Jagannath Maurya, Akanksha Sharma (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking direction to respondent no.2 to take action against respondent no.4 for removal of the brick kiln from the locality situated in Village Moti Nagar, Asfabad, Tehsil Sadar, District Firozabad.
2. Submissions have been made that the brick kiln is working contrary to the provisions of the applicable Rules and without seeking permission from the Pollution Control Board ('the Board').
3. Instructions have been produced by counsel representing the Board *inter alia* indicating that the brick kiln is functioning under proper consent to operate issued by the Board and that all the requisite conditions for functioning of the brick kiln are being followed.
4. In relation to the applicability of the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules of 2012 ('Rules, 2012'), indications have been made that the brick kiln is working since the year 2006 under the Guidelines of 2002 and the Rules, 2012 would not apply.
5. In view of the above fact-situation as indicated in the instructions, no case is made out in the present PIL, the same is therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 12, 2026

AHA/VS